



भारतीय दिवाला और शोधन अकमता बोर्ड
Insolvency and Bankruptcy Board of India



INTERNATIONAL
INSOLVENCY
INSTITUTE



The Insolvency and Bankruptcy Board of India and the International Insolvency Institute organizes the fourth Webinar in series of Webinars on

Avoidance Transactions

Judicial Roundtable Webinar - USA, UK and Singapore Perspective

The Insolvency and Bankruptcy Code, 2016 mandates the Insolvency Professional and the Liquidator to determine if the Corporate Debtor has been subject to any avoidance transactions such as preferential, fraudulent, undervalued, and extortionate transactions in the past. And if so, the Code casts an obligation on the Insolvency Professional to file an application before the Adjudicating Authority for appropriate directions.

The Insolvency and Bankruptcy Board of India (IBBI), in association with the International Insolvency Institute is organizing series of Webinars to discuss the global best practices with respect to avoidance transactions case management. The last three Webinars covered best practices from UK, USA and Singapore. This is the fourth such Webinar and will cover the judicial perspective on the best practices from the said three jurisdictions.

There is no cost for the sessions, but [please register.](#)

TUESDAY, 10th May, 2022

4.30 PM to 6.00 PM (IST)

(7AM EDT / 1 PM CET / 7PM SGT)



Keynote Address: Mr. Ravi Mital (Chairperson, IBBI)



Moderator: Mr. Sumant Batra (Advocate, India)



Justice Aedit Abdullah (Singapore)



Judge Martin Glenn (USA)



Justice Lord David Richards (UK)

For any further information/clarification, please write to workshop.ip@ibbi.gov.in